

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A. 197/95

Date of Decision: 21-2-1995.

Tella Venkata Rathnam ... Applicant

Vs

1. General Manager, South Central Railways,  
Rail Nilayam, Secunderabad.

2. Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, Settipally Post,  
Tirupathi (Chittoor Dist) A.P.

.... Respondents.

Counsel for the Applicant: Mr. K. Sudhakar Reddy, Advocate

Counsel for the Respondents: Mr. Jalli Siddaiah.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman

Hon'ble Shri A. B. GORTHI, Member Administrative.

OA 197/95.

JUDGMENT

Dt: 21.2.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.Sudhakar Reddy, learned counsel for the applicant and Shri J.Siddaiah, learned standing counsel for the respondents.

2. The applicant claims that 87 Cents in Survey No.20/111 and 79 Cents in Survey No.20/156 in Settipalle Village, Tirupathi Mandal belonging to his family members were acquired for Railway Carriage Repair Workshop, Tirupathi and the compensation was awarded to his family as per Award No.1/84 dated 5.5.1984. It is also pleaded for the applicant that immediately after the employment notification in 1985, the applicant applied for a post under the scheme where jobs are intended to be given to families of Land Displaced Persons and till now he is not given any job.

3. But it is stated ~~for~~ that the applicant had not preserved copy of the said representation and hence he is not in a position to furnish the date of that ~~for~~ representation or the date on which it was despatched.

*Sh*

contd....

197

(14)

.. 3 ..

4. In the circumstances, it is just and proper to dispose of this OA at the admission stage as under:-

..... to make a representation to R-2, the same has to be disposed of in accordance with law and by keeping in view the observations of this Bench in the order dated 15.6.1993 in OA 734/91 in regard to limitation and back wages.

No costs.

*thirupathi*  
(A.B.GORTHI)  
MEMBER (ADMN.)

*Neeladri*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 21st February, 1995.  
Open court dictation.

*A. B. Gorthi*  
Dy. Registrar (Judl)

vsn

To,

1. General Manager, South Central Railways,  
Rail Nilayam, Secunderabad.
2. Deputy Chief Mechanical Engineer,  
Carriage Repair Shop, Settipally Post,  
Tirupathi (Chittoor Dist) A.P.
3. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT, Hyd.
4. One copy to Mr. Jelli Siddaiah, CGSC, CAT, Hyd.
5. One spare.
6. One copy to Library, CAT, Hyd.

kku.

*Present  
Date  
21/2/95*

04/1994/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND  
THE HON'BLE MR. R. PANGARAJAN : M(ADMIN)

DATED: 21-2-95  
- 1994

~~ORDER/JUDGEMTN:~~

~~M.A./R.A/C.A. No.~~

~~in~~

O.A.No. 197/95

F.A.No. ~~(w.p.)~~

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered Rejected

No order as to costs.

Pvm

*DR*  
23/2/95

*No Space for P.W*

